NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 385/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES:

IDBI Capital Markets & Securities Ltd.

V/s.

Arshiya Northern FTWZ Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

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T.C.P. No. 386/I&BC/NCLT/MB/MAH/2017

The Learned Representatives of both the sides are present.

- From the side of the Corporate debtor it is informed that in respect of all these
 three Petitions Settlement is in progress and rough draft of Consent Terms
 without prejudice to the rights of the parties is placed on record.
- It has also been informed that out of the outstanding amount, an amount of Rupees Ten Lakhs have been paid.
- Under the circumstances both the sides are seeking adjournment. All these three Petitions are adjourned to 12.12.2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

07.11.2017

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M.K. Shrawat Member (Judicial)